

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP(IB) No. 30/Chd/Hry/2024

IN THE MATTER OF:

Syed Mazahir Askari (PG)

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 10.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

Mr. Vishav Bharti Gupta, Advocate
Mrs. Ubhai Bharti Gupta, Advocate

For the Financial Creditor/SBI:

Mr. Rakshit Gupta, Advocate

For the RP:

Ms. Swati Saluja, Advocate

For the Remaining Financial Creditors: None

ORDER

Objections have been filed by Ld. Counsel for the Financial Creditor-SBI vide Diary No. 00173/2 dated 27.05.2024. The same is taken on record. It is stated by Ld. Counsel for the RP that she has e-filed the rejoinder/response to the objections. Let the hard copy of the same be filed during the course of day. There is no representation on behalf of other financial creditors despite service, therefore, remaining financial creditors are proceeded ***ex parte***. Let the matter be listed for arguments on 07.08.2024.

Sd/-

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(UMESH KUMAR SHUKLA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti